No. 26(1)/2011-Judl.
Government of India
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section
*****

New Delhi the 1st September, 2011

OFFICE MEMORANDUM

Sub: Revision of fee payable to Senior Panel Counsels in various High Courts/ CAT Benches (excluding the High Courts of Bombay and Calcutta)

In partial modification to this Department's OM No. 24(2)/99-Judl., OM No. 26(1)/99-Judl., OM No. 25(3)/99-Judl. and OM No. 26(2)/99-Judl, all dated 24.09.99, the undersigned is directed to convey the approval of the Competent Authority for revision of the fee structures applicable to **Senior Panel Counsel in various High Courts and of the CAT Benches with immediate effect** as per the following rates of fees:-

Sl.No.	Item of work	Revised fee
1.	Suits, Writ Petitions and Appeals, including oral Applications for Leave to Appeal to Supreme Court in Writ Petitions.	Rs. **6000/-** per case per day of effective hearing. In case of non-effective hearing **Rs. 1000/-** per day subject to a maximum of 5 hearing.
2.	Application for Leave to Appeal to Supreme Court in Writ Petitions.	Rs. **2000-** per case.
3.	Settling pleadings	Rs. **2000** per /- case
4.	Miscellaneous Applications	Rs. **2000/-** per case
5.	Conference	Rs. **600/-** per conference subject to:- (i) for settling pleadings- one conference. (ii) In respect of hearing of writ matters, suits, appeals and Supreme court leave applications etc.- Three conference (Maximum).
6.	Miscellaneous and out of pocket expenses	As per actual to the satisfaction of the administrative Ministry/Department.

Contd...

2. **Assistant Solicitors General** of various High Courts ,**Central Government Standing Counsels(CGSC)** of Delhi High Court and **Senior Central Government Standing Counsels(Sr.CGSC)** of various Benches of CATs have **been upgraded to Senior Panel Counsel with immediate effect** with enhanced **Retainer Fee @ of Rs.6,000/- per month**.

3. All other terms and conditions applicable to above categories of counsel in the pre-revised OMs No. 24(2)/99-Judl., OM No. 26(1)/99-Judl., OM No. 25(3)/99-Judl. and OM No. 26(2)/99-Judl, all dated 24.09.99, continue to remain applicable unless specifically revoked/revised.

4. This issues with the approval of the Ministry of Finance, Department of Expenditure's ID No. 9(11)/99-E.II dated 18th July, 2011.

(M.A.Khan Yusufi)
Joint Secretary and Legal Adviser
Ph:23385383

Copy to:

1. All Ministries/Departments to the Government of India.
2. All Senior Panel Counsel of High Courts/CATs through concerned Assistant Solicitors General in High Courts /Sr. CGSC of CATs Benches
3. All Assistant Solicitors General in various High Courts/Sr. CGSC in CATs Benches.
4. Incharge, Branch Secretariats Mumbai/Kolkata/Chennai/Bangalore.
5. Incharge, Central Agency Section, Litigation (HC) Section, Litigation Lower Courts Section
6. Department of Expenditure, Ministry of Finance, New Delhi w.r.t. their ID Note No. 9(11)/99-E.II dated18th July, 2011.
7. Cash LA Section for necessary action w.r.t enhanced retainer fee.
8. All Sections of Department of Legal Affairs.
9. Pay and Accounts Officer, Deptt of Legal Affairs, New Delhi.
10. NIC Cell with the request to upload the same in the website of this Deptt.
11. O.L. Section for Hindi Translation.

(Kishore Kumar)
Section Officer